

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Principal Bench New Delhi

Original Application No. 195/2023

In the matter of:

Vivek Mahna

Applicant

Versus

GNCT of Delhi

Respondents

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Sharandeep Singh
Scientist E,
CPCB
Delhi-110032

Dated: 07.03.2024

Place: Delhi

COMPLIANCE REPORT

BY

CENTRAL POLLUTION CONTROL BOARD

AS PER

HON'BLE NATIONAL GREEN TRIBUNAL

(ORDER DATED 11 JAN, 2024)

IN THE MATTER OF

VIVEK MAHNA

V/S

GOVT OF NCT OF DELHI

IN

ORIGINAL APPLICATION NO.

195/2023

Inspection Report in the Matter of Vivek Mahna Versus Govt. of NCT of Delhi
(OA No. 195/2023)

1.0 Background:

In the matter of OA No. 195/2023, Vivek Mahna Versus Govt. of NCT of Delhi, applicant had raised the grievance related to the violation of the license condition (issued by MCD) for holding weddings and social functions by M/s Krishna Green and highlighted the issues of traffic jam due to roadside parking, air pollution from Diesel Generators and discharge of sewage/wastewater on roads due to inadequate ETP/ STP.

Hon'ble NGT by order dated 28.04.2023 had constituted a joint committee comprising of DPCC and District Magistrate, Southwest Delhi with the direction to them to visit the site, collect relevant information, and submit a factual report. The report dated 06.12.2023 submitted by the joint committee was not considered by Hon'ble NGT.

Further, Hon'ble NGT vide order dated 11.01.2024 (**Annexure-I**) directed as follows:

Para 6“---- *In the circumstances of the case, we direct the Member Secretary, CPCB to get the fresh inspection done when the function is going on and ascertain the correct position and file the report keeping in view observations made above at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, keeping in view the observations which have been made above.*”

2.0 Compliance to Direction:

In compliance of Para 6 of the aforesaid Hon'ble NGT order, a team comprising of following officials of CPCB was constituted for compliance in the matter:

1. Dr C K Dixit, Scientist 'C'
2. Shri Danish Meena, Scientist 'C'

The Banquet Hall under the reference “Krishna Green by Mapple Gold” located at H 1, Pushpanjali Farms NH-8 Link Road Dwarka, Bharthal Road Delhi- 110061, was inspected by Team on 22.02.2024 During the inspection on 22.02.2024 and via an email dated 22.02.2024, the team sought necessary information from representatives of the banquet hall regarding the upcoming dates of functions, because no function was in progress on 22.02.2024. To comply with the Hon'ble NGT direction, the CPCB team further visited the area randomly on 24.02.2024 and 25.02.2024 as no response was received from unit regarding dates of functions. On 24.02.2024, the team observed that no function was being organized in the said banquet hall. However, function was in progress on 25.02.2024, so the banquet hall was inspected again on 25.02.2024 during the function.

3.0 Observations and Findings:

Based on the inspection of unit (herein means said banquet hall i.e. M/s Krishna Green by Mapple Gold) conducted on 22.02.2024 and 25.02.2024, the following are the observations:

3.1 Capacity:

Municipal Corporation of Delhi (MCD) has issued permission for commercial use of the property located at H 1, Pushpanjali Farms NH-8 Link Road Dwarka, Delhi for holding social functions such as weddings and parties etc. vide letter dated 27.04.2009 subject to full-fulfillment of guidelines mentioned in the permission. (Copy enclosed in **Annexure-II**). Unit consists of three halls namely Sapphire, Pearl and Crystal. Details of these halls are given below:

S.No	Hall No. & Name	Hall Capacity as per information submitted by Unit	Gathering observed during inspection
1	Hall No. 1 - Sapphire	130-150 persons	300 approx. including the Lawn adjoining the Sapphire
2	Open Lawn adjoining to Sapphire	No information provided	
3	Hall No. 2- Pearl	180-200 persons	100 approx.
4	Hall no. 3 - Crystal	200-220 persons	No function during inspection.

During inspection on 25.02.2024, the team observed the following:

- a. Birthday function was being organized in Pearl, hall no 02 with the gathering of approx. 100 persons.
- b. Wedding function was being organized in Sapphire Hall and adjoining lawn with a gathering of approx. 300 persons.

3.2 Consent from DPCC:

The unit has provided copy of consent to establish (CTE) dated 21.09.2015 and copy of consent to operate (CTO) dated 29.08.2023 issued by DPCC under the orange category valid from 26.05.2023 to 25.05.2033. (Copy of CTE and CTO are enclosed in **Annexure-III**)

3.3 Water supply:

During the inspection,

- i. It was observed that there was no water supply connection in the unit.
- ii. The unit informed that the water requirements for various purposes such as cleaning utensils, toilets, and a small swimming pool are being met through tankers. Additionally, drinking water is provided to customers via

RO water jars as per the requirement. Tanker bill dated 27.02.2024 was provided by the unit (**Copy is enclosed in Annexure-IV.**), for the period from 04.02.2024 to 26.02.2024, indicating the procurement of 12 tankers, each carrying 5000 liters of water for per function. However, the team did not observe any tanker on 25.02.2024 during the function, and no water storage tank of 5000 liters capacity was found on site.

- iii. One bore well was also found in the unit and no water meter was installed on the bore well. The unit informed that bore well is legally installed. In this regard, unit has provided copy of Delhi Jal Board letter dated 16.05.2015 and the order of SDM Kapashera dated 29.06.2015 (**Copy is enclosed in Annexure-V**) wherein it is mentioned that bore well is not illegal. However, the unit has not provided supporting document regarding permission from Central Ground Water Authority (CGWA) or any records on the utilization of bore well water.

3.4 Waste Water Management:

During inspection, it was observed that there is no sewerage network in the area. The unit has installed Effluent Treatment Plant (ETP) for the treatment of kitchen effluent and Septic Tank for waste generated from toilets and urinals.

- i. Observations regarding Effluent Treatment Plant;
 - a. The ETP was found to be in non-operational condition. The oil & grease trap and drainage system for transporting effluent were choked and filled with solid waste.
 - b. There was no meter installed at the inlet and outlet of the ETP.
 - c. No arrangements were made for the storage of untreated water during maintenance of the ETP.
 - d. The logbook was not being maintained regarding the operation and maintenance of ETP.
 - e. No information was provided regarding the utilization of treated water.
 - f. There was no ETP operator present during the inspection for the operation of the ETP.
 - g. The unit has not provided any documents regarding the layout diagram and capacity of the ETP.
- ii. Observations regarding Septic tank;
 - a. Unit has constructed toilets for each hall and separate toilets for workers.
 - b. The discharge from toilets and urinals of the unit was being managed through the septic tank.
 - c. Unit provided a copy of the bill dated 28.02.2024 regarding cleaning services of the septic tank during February 2024 through Gopal Gulia (**Copy enclosed in Annexure-VI**). However, the unit has not provided any record that M/s Gopal Gulia is authorized for the collection of septic tank waste and the collected waste is being sent to centralized STP.

3.5 Solid Waste Management

During the Inspection, it was observed that;

- i. The unit was not adhering to Rule 4(1) of the Solid Waste Management Rules, 2016, as it was not segregating dry and wet waste and has not provided separate bins accordingly.
- ii. Facility for composting or bio-methanation, as mandated by Rule 4(8) of the Solid Waste Management Rules, 2016, has not been installed by the unit.
- iii. The unit has informed that all unsegregated solid waste is being collected by M/s Delhi Waste Management Najafgarh Pvt Ltd at the rate of ₹ 5000/- per month. A copy of the invoice issued by M/s Delhi Waste Management Najafgarh Pvt Ltd for the month of February 2024 has been provided. **(Copy is enclosed in Annexure-VII)**

3.6 Air Pollution Control Measures

During inspection, it was observed that;

- i. Proper ducting arrangements have been installed in the kitchens to channelize air emissions effectively.
- ii. Gas-based Tandoors were being used for cooking purposes.
- iii. A total of 6 diesel generators of different capacities have been installed in the unit, primarily used for power supply during functions. However, following noncompliance observed:
 - a. Only two diesel generators, with capacities of 250 kVA and 500 kVA, are mentioned in the Consent to Operate (CTO).
 - b. As per CAQM direction no. 76, dated 29.09.2023 (amended on 22.02.2024). **(Copy is enclosed in Annexure VIII)**, installation of Dual Fuel Kits or Retro-fitted ECDs through certified vendors/agencies is mandatory for all 6 diesel generators in the unit. However, No action has been initiated for the installation of Retro-fitted ECDs or Dual Fuel Kits. Furthermore, logbooks for DG sets were not maintained.

S.No	Capacity In kVA	Status of Compliance of CAQM direction no 76	Remarks
1	250	Non-compliant and No action initiated for installation of RECD/Dual Fuel Kit.	DG sets logbook not maintained.
2	250		
3	125		
4	125		
5	125		
6	380		

- iv. In addition to this, the unit has also obtained a power connection from BSES with a sanctioned load of 6.0 kVA,

3.7 Noise Pollution:

- i. All 6 diesel generators (DG sets) in the premises are equipped with acoustic enclosures, ensuring noise reduction during operation.
- ii. DJ (Music) system has been installed in all three halls (Sapphire, Pearl and Crystal).
- iii. However, it was observed during the inspection that music was being played on the DJ system beyond 10:00 PM in the open lawn area adjoining Sapphire Hall No. 01.

3.8 Fire Safety Certificate:

The unit has provided a copy of the fire safety certificate issued to M/s Krishna Green Farm House, valid from 11.03.2021 for a period of three years i.e. renewal due on or before 11.03.2024 (**Copy is enclosed in Annexure-IX**). However, it was noted that the Consent to Operate (CTO) issued by the Delhi Pollution Control Committee (DPCC) is in the name of Krishna Green by Mapple Gold.

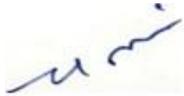
Parking Arrangement:

- i. The unit has informed that vehicles are being parked in adjacent properties H-3 and H-4. However, the documentation provided indicates a with H-3 only. (**Copy is enclosed in Annexure-X**) No document has been provided for the parking agreement with the H-4 property.
- ii. During the inspection, it was observed that the unit had deployed traffic marshals and valet parking facilities, and cars were being parked in the H-3 property. However, it was noted that the entry and exit were common, and a few cars were also parked on the service road.

4.0 Recommendations:

1. The unit must ensure the proper maintenance and operation of the ETP and deploy trained operators for its operation.
2. The unit shall ensure that after cleaning the septic tank, waste is transported to centralized STPs only through authorized tankers or service providers.
3. Unit may take appropriate action as per CGWA guidelines regarding use of bore well.
4. The unit shall place sufficient number of separate bins for waste segregation at the source and install facilities for composting or bio-methanation for the treatment of biodegradable waste.
5. The unit must ensure compliance with Direction No. 76 dated 29.09.2023 issued by CAQM regarding the use of DG sets in the Delhi NCR area.
6. The unit must ensure compliance with the Noise Pollution (Regulation and Control) Rules, 2000.
 - a) According to Rule 5(2) of the Noise Pollution (Regulation and Control) Rules, 2000, sound-producing instruments or musical instruments shall not be used during night time (10:00 PM to 6:00 AM) except in closed premises.
 - b) As per Rule 5A(2), sound-emitting firecrackers shall not be burst in silence zones or during night time.

7. The unit must ensure that functions are only booked according to the parking capacity/parking agreement, and no vehicles are to be parked on adjacent roads or service roads.
8. The fire safety certificate to be renewed and updated for the unit.
9. The Municipal Corporation of Delhi should ensure that the banquet hall is operating in accordance with its permission dated 27.04.2009.



<p>(C. K. Dixit) Scientist C, CPCB</p>	<p>(Danish Meena) Scientist C, CPCB</p>
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Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 195/2023

Vivek Mahna

Applicant

Versus

Govt. of NCT of Delhi

Respondent

Date of hearing: 11.01.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Madhumita Singh, Adv. for Applicant (Through VC)

Respondent: Ms. Jyoti Mendiratta, Adv. for Govt. of NCT of Delhi

ORDER

1. In this Original Application, the grievance has been raised that the green area and parks in village Bijwasan and Bhartal, New Delhi are being used for holding weddings and other social functions causing air pollution and releasing dust in the atmosphere and that the organizers of these functions are discharging sewage on open lands and roads causing water pollution in that area.

2. The Tribunal by order dated 28.04.2023 had constituted a joint Committee comprising of DPCC and District Magistrate, South West Delhi with the direction to them to visit the site, collect relevant information and submit a factual report within two months.

3. The report dated 01.08.2023 was earlier submitted under the signature of the District Magistrate mentioning that the inspection was done by JEE, DPCC and Patwari, Revenue Department. Hence, the

Tribunal in the proceedings dated 24.07.2023 had noted that the joint inspection was not done by the joint Committee constituted by the Tribunal and that the inspection was done when the function was not being held. Hence, the Tribunal by order dated 31.10.2023 had granted six weeks' time to the joint Committee to carry out the inspection keeping in view the observations made in that order.

4. Now again, a report dated 06.12.2023 under the signature of District Magistrate, District South West alone has been filed. It does not contain the signature of the Member or authorized representative of DPCC. The report is incomplete. It has been pointed out by the applicant that there are three banquet halls namely Crystal, Pearl and Sapphire in Krishna Greens and the report does not reflect as to which banquet hall was inspected. It has also been stated that there are toilets and washrooms in the banquet halls but they have not been inspected and it has not been disclosed as to where the sewage from these toilets is going when no sewer connection has been provided by the MCD. It has also been stated by Counsel for the applicant that even the capacity of the STP set up has not been disclosed and that the report relating to the noise pollution is in respect of the sample which was taken on 08.06.2023, much prior to the previous direction of the Tribunal. She has also pointed out that the report does not reflect the number of borewells and the extent of ground water being drawn by these banquet halls.

5. Thus, the report dated 06.12.2023, so submitted under the signature of District Magistrate, District South West alone cannot be relied upon.

6. In the circumstances of the case, we direct the Member Secretary, CPCB to get the fresh inspection done when the function is going on and ascertain the correct position and file the report keeping in view

observations made above at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, keeping in view the observations which have been made above.

7. The District Magistrate, District South West is directed to remain personally present through VC on the next date of hearing.

8. List this matter on 11.03.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

January 11, 2024
Original Application No. 195/2023
SN.

MUNICIPAL CORPORATION OF DELHI
BUILDING DEPARTMENT
NAJAFGARH ZONE

No:EE(B)/NGZ/09/ 358

Dated: 27/4.../2009

To

Sh. Ashok Kumar Dusad
C-17, Green Park Main
New Delhi-16

Sub: Permission for commercial use of farmhouse No.H-I, Pushpanjali Farm, Dwarka, NH-8, Link Road, Delhi situated at Kh.No.54/7, 54/14/1, 54/14/2, 54/17, Village Bharthal, for holding social functions such as weddings and parties etc.

Sir,

With reference to your affidavit/application dated 16/4/2008 regarding permission for commercial use of your farmhouse for holding functions such as wedding and parties etc., the committee, constituted vide office order No.DC/NGZ/07/890 dt. 6/11/2007 under the Chairmanship of D.C./NGZ in compliance of the orders of Hon'ble High Court in the matter "Bharashtachar Virodhi Sangathan V/s. Lt. Governor & Others" in WPC No.1426/2007, subsequently NOC has granted by A.C.P., Sub-Div., Najafgarh, Delhi vide letter dt. 5/5/2008; A.C.P. (Traffic), R.K. Puram vide letter dt. 13/5/2008; S.D.M., Vasant Vihar, Kapashera vide letter dt. 9/7/2008 and Dy. Chief Fire Officer, Connaught Palace, New Delhi vide letter dt. 20/3/2009, has been pleased to accord the permission for commercial use of farmhouse to hold social functions such as weddings and parties etc. in your farmhouse mentioned above, subject to the fulfillment of following guidelines: -

1. The parking area (minimum 1.0 acre for each 2.5 acre farm area) within the farmhouse shall be properly demarcated with separate entry and exit gate.
2. Farmhouse owner shall deploy their own security-guards to manage the parking within the premises.
3. No parking shall be permitted outside the farmhouse/vatika on the roadside and in the event of violation, the violator will be prosecuted in accordance with the law.
4. For each social function, an amount of Rs.20,000/- (each event) for farmhouse/vatika of 5.0 acres & above, and Rs.10,000/- (per event) for farmhouse below 5.0 acres but not less than 2.05 acre, shall be levied by the M.C.D.

Contd./2

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5. Booking of farmhouse/vatika by M.C.D. may be done in Citizen Service Bureau/Internet.
6. Farmhouse shall not be used for holding aforesaid functions for more than 120 days in a year and permission shall be given on rotational basis.
7. Farmhouse/vatika shall take precautions regarding use of noiseless generators, use of loudspeakers and music instruments etc. so that noise pollution level remains within the permissible limits in conformity with the guidelines/norms issued by the CPCB/DPCC. Similarly, use of fire crackers within and outside the farmhouses shall be within the permissible limits and the air pollution level should not exceed the prescribed limits stipulated by the CPCB/DPCC.
8. No loudspeaker and band shall be permitted beyond 10:00 PM.
9. Procession and horse drawn carriage shall not be permitted on the roads outside the farmhouse.
10. Sanitary condition shall be maintained in an around farmhouse/vatika during and after the function.
11. Farmhouse/vatika shall follow all the fire safety guidelines as per the specification of NBC and Delhi Fire Service.

The aforesaid instructions/guidelines shall remain in force till further orders and can be viewed by the Govt. Permission shall be withdrawn, if the farmhouse/vatika's owner is found violating the orders/guidelines issued as aforesaid.

This issues with the prior approval from D.C./Najafgarh Zone.

W
2/14/09
Ex. Engineer (B)
Najafgarh Zone
Executive Engineer/Building
M.C.D.
Najafgarh Zone


DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccomms.nic.in>)


CONSENT ORDER
Certificate No. :G-33195

Name of the unit	:	Krishna Green By Mapple Gold
Address	:	H1 pushpanjalifarms NH-8 Link Road Dwarka Bharthal road, Banguet Halls, Delhi - 110061
Consent Order No	:	DPCC/CMC/2023/56066
Date of issue	:	29/08/2023
Product/Activity	:	Restaurants/Eating Houses / Dhabas and other such establishments (with minimum seating capacity of 101) / Banquet Halls/ Party Lawns (with minimum Floor area 100 m2) and /Sweet Shops/ Halwais and Other such Establishments (with Annual Average Production of one Tonne/Day or more) - not connected to / Discharging Effluent into Public / Municipal / DJB Sewer and having Kitchen and / or Laundry without Boiler
Manufacturing Activities	:	Banquet Hall
Category Name	:	[ORANGE]
Prout Capacity	:	null null

This Consent to **Operate** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **ORANGE** Category. This consent is subjected to terms and conditions specified overleaf. **This is being issued with reference to your application id 56066 valid from 26/05/2023 to 25/05/2033.**

Ajeeta Dayal Agrawal
Digitally signed by
Ajeeta Dayal Agrawal
Date: 2023.08.29
23:33:43 +05'30'
Sr. Environmental EngineerB

Terms and Conditions

1. The Consent is Activity specific and based on the information provided in the consent application alongwith the documents/subsequent documents/ information submitted to Delhi Pollution Control Committee(DPCC) .The Consentee shall apply for fresh consent in case of any change in the activity/manufacturing process.
2. The Consentee shall display the Name of the unit alongwith its Address , name of the Proprietor /Directors/ Partners etc, Contact Phone No(s) and its Activities /Processes/ Products etc, on a Display Board to be placed / fixed at the main gate of the unit.
3. The Consentee / unit shall have / take separate Electricity / Power Connection in its name and shall have /install separate meter in this regard.
4. The Consentee shall provide and maintain separate drainage system for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system and shall be connected to the conveyance system / sewerage system of the area leading to Common Effluent Treatment Plant of the Industrial Area / Sewage Treatment Plant of the catchment area.
5. The Consentee shall obtain permission from Delhi Jal Board, for ground water extraction, if any, as per the various orders/Notifications of Govt. of NCT of Delhi.
6. In case the unit is located in the industrial area where Common Effluent Treatment Plant (CETP) has been provided ,the Consentee shall make regular payment of its share for the operation and maintenance of CETP to the concerned CETP Society as per the Delhi Common Effluent Treatment Plants Act, 2000, as amended to date.
7. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities / processes of the unit and maintain good house keeping practices so as to maintain clean and safe environment in and around the premises of the unit.
8. The Consentee shall comply with the noise standards laid down vide Gazette Notification of Ministry of Environment and Forest(MOEF), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the Diesel Generator Set(s) and shall also comply with the Emission Standards prescribed for Diesel Engines [(Engine rating more than 0.8 MW) for Power Plant, Generator Set applications and other requirements], if any, as per the Gazette Notification of MOEF, Dated 09.07.2002, as amended to date. Stack Height for sets(Engine rating more than 0.8 MW) commissioned after 01.07.2003 shall be maximum of following
 - (i) Minimum 6 meter above the building where generator set is installed
 - (ii) 30 meter
 - (iii) $14Q0.3(Q - \text{Total SO}_2 \text{ emission from the plant in kg/hr})$ and for other DG Set(s) 0 (upto 0.8 MW) stack height shall be as per the following formula, $H = h + 0.2KVA$ (H- Total Height of stack in meter , h = Height of the building in meters where the Generator Set is installed, KVA - Total Generator capacity of the set in KVA).
9. The Consentee shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, the Batteries (Management and Handling) Rules,2001,as amended to date, Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016, the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date, wherever applicable. All such wastes generated from the unit will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor /Authorized Agencies for such wastes, authorized by MOEF/ Central Pollution Control Board/ State Pollution Control Board/Committee/DPCC as per details available on their websites.
10. The Consentee shall comply the other prescribed standards of Effluent / Emissions as prescribed and as applicable under the provisions of the Environment (Protection) Act, 1986, as amended to date and the various Rules made thereunder including the Noise Pollution(Regulation and Control) Rules, 2000,as amended to date.

11. The Consentee engaged in the mfg. of plastic product(s) and being accorded Consent to Establish (CTE) or Consent to Operate (CTO)/Renewal of consent shall provide hood and suction arrangement followed by duct raised at least 2 mts above roof level and submit compliance report while applying for CTO (for cases of CTE) or submit an affidavit within six months in other cases.
12. The consentee shall use only fresh raw material and the unit shall not burn iron sieve /screen(Jaali).
13. The consentee shall dispose of its industrial solid waste as per SWM rules 2016.
14. The Consentee shall promote the use of LED and should create a system of replacing of old bulbs.
15. The Consentee shall not carry out any activity falling under the Prohibited/ Negative list of Industries (Annexure III of MPD -2021) which are prohibited in National Capital Territory of Delhi, as per Master Plan of Delhi.
16. Quantity of Effluent Discharge from the unit shall not exceed(i)Trade Effluent 3000 Litres/ Day (ii) Sewage / Domestic Effluent 1000 Litres/ Day.
17. Capacity of the Diesel Generator Set (s) installed in the unit 250 & 500 KVA. The Consentee shall properly maintain the Acoustic Enclosure/ Acoustic Treated room for DG Set(s) 0 in good condition and maintain the adequate stack height for DG Set(s) 0 to meet the prescribed standards/ norms as mentioned above. The Consentee shall not operate the DG Set(s) 0 till compliance of the prescribed norms/standards for DG Sets .
18. The Consentee shall comply with the applicable provisions / Directions given vide Gazette Notification of Department of Environment, Govt. of NCT of Delhi, dated 23-10-2012 including the directions that No person shall manufacture, import, store, sell or transport any kind of plastic carry bags (including that of Poly Propylene, Non woven fabric type carry bags) in the whole of National Capital Territory of Delhi.
19. The Consentee shall comply with orders of Honble National Green Tribunal dated 02.12.2016 in O.A. No. 281 of 2016 in the matter of Kudrat Sandhu Vs Govt. of NCT & Ors regarding Solid Waste management System at source for Proper segregation and disposal of biodegradable, non-biodegradable & Ors. You shall not use/ store/ sale any kind of disposable plastic glasses/ plates etc.
20. The Consentee shall comply with the provisions of Plastic Rules,2016 if applicable and shall submit the certificate of registration from Department of COI, GNCTD within 30 days of the issuance of this consent order.
21. The Consentee shall switch over its fuel to PNG fuel(wherever the PNG fuel pipeline supplied by IGL) with immediate effect and submit the compliance report within 30 days of issuance of this consent order.
22. The Consentee shall submit application for renewal of the Consent, one month in advance of the expiry date of this Consent Order. In the event of any information furnished by the Consentee found to be false OR in case of failure to comply with any of the above mentioned consent conditions, consent granted through this Consent Order shall be deemed to be revoked without any notice and necessary action as per law shall be taken, which may include closure of the unit and prosecution for wrong declaration.
- Not with standing anything contained in this consent order. Delhi Pollution Control Committee , reserves its right to review any / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of the Air (Prevention and Control of Pollution)Act, 1981, as amended to date and the Water(Prevention and Control of Pollution)Act, 1974, as amended to date. The Consent granted to the Consentee is to ensure control of pollution from the premises of the unit in accordance with various Pollution Control Laws and in no way confers the right to the Consentee/unit to exist in violation of other laws and statutory provisions including the Master Plan of Delhi. This issue in view of the Office Order No. F.No. DPCC/Consent/2017/569-580 dated 31.05.2017 regarding processing of the consent cases.

12. Standard for effluent

Parameter Name	Prescribed Standard
pH	5.5-9.0
Oil and Grease	10.0
Total Suspended Solids (TSS)	100.0
Bio-Chemical Oxygen Demand(BOD) [3days at 27oC]	100.0

13. Standard for emission

Parameter Name	Prescribed Standard
----------------	---------------------



Delhi Pollution Control Committee

4th & 5th Floor, ISBT Building, Kashmere Gate, Delhi - 110006.
Website : <http://dpcc.delhigovt.nic.in>



CONSENT ORDER

Despatch No. 9351
Date. 23/10/15

Certificate No. : O-024705

Name of the Unit : THE KRISHNA GREEN
Address : H-1, PUSHPANJALI FARMS, DWARKA, NH-8, LINK ROAD (BHARTHAL ROAD), NEW DELHI-110037

Consent Order No : DPCC/CMC/2015/36511

Date of Issue : 21-09-2015

Product/Activity : PARTY LAWN FOR MARRIAGE AND SOCIAL FUNCTIONS.

This Consent to Establish is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25(2) of the Water (Prevention & Control of Pollution) Act, 1974 under Orange Category. This consent is subject to terms and conditions specified overleaf. The Unit has applied for Consent to Establish after Study the instructions of Establishment Registering Operation and therefore this Consent to Establish is granted to Unit the (establishment) under the Air Water Acts however does not confer any right to the unit as compliant with the provisions of the atmospheric and sections of the Air / Water Acts in the above period and does not abrogate the unit for any action including prosecution under the said Air & Water Acts for past violations, if any.

W/E N/A has done the analysis vide report dated N/A as follows:
N/A

Prescribed standards
pH = 5.5-9; Total Suspended Solids (TSS) <= 100; Bio-chemical oxygen demand (5days at 20°C) <= 100; Oil and Grease <= 10
All effluent parameters are in mg/l unless unit is g/l or BOD - assay test value.



Verified by : ENVIRONMENTAL ENGINEER
D. K. SHIVASTAVA

Issuing Authority : SENIOR ENVIRONMENTAL ENGINEER
D. K. SINGH

Senior Engineer
Health, Pollution Control & Environment
4th & 5th Floor, ISBT Building
Kashmere Gate, New Delhi-110006

Senior Engineer
Health, Pollution Control & Environment
4th & 5th Floor, ISBT Building
Kashmere Gate, New Delhi-110006

62

Authority staff present at the time of n
came to know of the above forgery
register. During my inspection I fou
ng signatures of my wife and/or
nal dated 22/02/2022
of state bank of India dated
dated 21/02/2021 of Indusind
my mobile number.
2022 and functional request
application request dated 21/
authorized accessing the site
cancel the transfer memo
restore our name on nivesh
requested to take nivesh

GSTIN : 07EYQPR5143P1ZE

Mob: 8130718679
7292068679

Krishvi Water Supplier

Add : Bijwasan, New Delhi-110061

S.No. **362**

Dated 27-2-2024

M/s Krishan green Bijwasan

S. No.	Particular	Tankar Qty	Rate	Rs. Amount	P.
①	4-2-2024				
②	6-2-2024				
③	10-2-2024				
④	11-2-2024				
⑤	12-2-2024				
⑥	14-2-2024				
⑦	15-2-2024				
⑧	16-2-2024				
⑨	17-2-2024				
⑩	18-2-2024				
⑪	25-2-2024				
⑫	26-2-2024				
	TOTAL =	12 Tankar		36000	

&O.E.

For Krishvi Water Supplier

Ravi Kumar
Signature

GSTIN : 07EYQPR5143P1ZE

Mob : 8130718679
7292068679

Krishvi Water Supplier

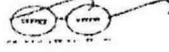
Add : Bijwasan, New Delhi-110061

S.No. **361**

Dated.. 27-2-2024

M/s. Krishan green Bijwasan

S. No.	Particular	Qty	Rate	Amount Rs.	P.
①	4-2-2024	45	X 50	25,500	
②	6-2-2024	40			
③	10-2-2024	45			
④	11-2-2024	35			
⑤	12-2-2024	50			
⑥	14-2-2024	40			
⑦	15-2-2024	45			
⑧	16-2-2024	35			
⑨	16-2-2024	40			
⑩	17-2-2024	50			
⑪	18-2-2024	40			
⑫	18-2-2024	45			
⑬	25-2-2024	45			
⑭	26-2-2024	45			
Total =		510		25500	



OFFICE OF THE EXECUTIVE ENGINEER (SW)-II
DELHI JAL BOARD: NCT OF DELHI: ROOM NO.101, 1ST FLOOR
OVER HEAD TANK: NAJAFGARH, NEW DELHI-110043
(Tel.No.25322152) eeswii@gmial.com

No. F.20 /DJB/EE(SW)-II/2015/ 1882

Dated: 16-5-15

To

The S.D.M.
Kapashera,
Old Bus Terminal, Kapashera,
New Delhi-110037.

Sub.: -Representation of M/s Krishna Greens, H-1, Pushpanjali Farms, Dwarka
NH-8 Link Road, Bharthal, New Delhi-110061.

Ref.: - F.No. DPCC/CMC-II/2015/1946 dated 13.03.15.

Madam,

It is intimated that direction were received by DJB from DPCC vide no. DPCC/CMC-II/2015/1718 dated 23.2.15 regarding non submission of CGWA/ DJB permission of tube well existing in the M/s Krishna Green H-1, Pushpanjali farm. The same was treated as illegal by DJB as this office had no record of permission to the said tube well.

However, the firm has represented that it has permission from Central Ground Water Authority (copy enclosed). The DPCC vide above mentioned reference has revoked (copy enclosed) previous orders subject to conditions mentioned in the order.

In view of above, from DJB perspective, the bore is not illegal.

Sd/

(ARUN GUPTA)
EXECUTIVE ENGR. (SW)-II

Copy to :-

1. D.C.(SW), Old Bus Terminal, Kapasher, New Delh-- for kind information
2. SE (SW) for kind information pl
3. Sr. Environmental Engineer, Consent Management Cell-II, Delhi Pollution Control Committee, Department of Environment, Govt. Of NCT of Delhi, 4th Floor, ISBT Building, Kashmeri Gate, Delhi-110006
4. ZE-III(SW)-III
5. Sh. Ashok K Dusad, For the Krishna Greens, H-1, Pushpanjali Farms, Dwarka NH-8 Link Road, Bharthal, New Delhi-110061 in reference to your letter dt. 30.4.15.

EXECUTIVE ENGR. (SW)-II



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (KAPASHERA) SW DISTRICT
OLD TERMINAL TAX BUILDING, KAPASHERA, DELHI - 110037

No.F.4 (102)/SDM (KH/SW/2015

Dated:-

ORDER

Whereas illegal borewell existed in Krishna Green Farm House situated in Revenue Estate of village Bharthal on main Dwarka Road was sealed in reference to Delhi Jal Board letter No. F/60/DPCC/EE (SW)-II-2015/912 dated 21/3/2015 and whereas authorized signatory for Krishna Green has submitted representation by stating that their tubewell is registered with the CGWA Vide Registration Serial No. 251 in the name of Rishal Singh, the earlier owner of said land. Executive Engineer (SW)-II vide letter no. F.20 DJB/EE (SW)-II/2015/1877 dated 16/5/2015 has stated that DPCC vide letter no. DPCC/CMC-II/2015/1718 dated 23.2.2015 has revoked the previous orders and from DJB prospective the bore is not illegal. The matter was taken up in District Advisory Committee meeting dated 9/6/2015 and in view of above facts it was allowed in meeting to de-seal the said borewell existing in Krishna Green Farm House. Hence a team constituting the following members is hereby directed to de-seal the said borewell

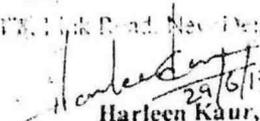
1. Nb/Tehsildar(KH).
2. Field Kanungo
3. Halka Patwari.

The team is further directed to submit the action taken report within three days of issue of this order


 Harleen Kaur, IAS
 SDM (Kapashera)
 Dated

F.4 (102)/SDM (KH/HQ)/SW/2015/
 Copy to:-

- 1) DM/DC (SW) for information please.
- 2) S.E. (SW), Delhi Jal Board, Sector-4, R.K. Puram, New Delhi.
- 3) AEE, DPCC, 4th Floor, ISBT Building, Kashmiri Gate, Delhi.
- 4) Executive Engineer (SW)-II, Delhi Jal Board, NCTG of Delhi, Room.No. 101, 1st Floor, Old Terminal Tax Building, Kapashera, New Delhi-43.
- 5) Krishna Green Farm House, H-1, Pushpanjali Farms, Dwarka, NIT, Link Road, New Delhi.


 Harleen Kaur, IAS
 SDM (Kapashera)

BILL/CASH MEMO

M.: 9811626618
8168913215

GOPAL GULIA

{SAFETY TANK CLEANING SYSTEM}

LALLU PANDIT, NEAR M.C.D OFFICE, SAMALKA, NEW DELHI-110037

S. No. **5043**

Date: 28/02/24

M/s KIRSHAN FARM House
Davrk Road Pustankali

S. No.	PARTICULARS	Qty.	Rate	Amount
	Bill for Providing Cleaning Services of Septi tank.			
	04 / 02 / 24 = 01			
	06 ——— = 02			
	10 ——— = 01			
	12 ——— = 01	12	2500	30000 ✓
	14 ——— = 01			
	16 ——— = 01			
	17 ——— = 01			
	18 ——— = 01			
	25 ——— = 01			
	26 ——— = 01			
	27 ——— = 01			
	12			
	TOTAL			30000 ✓

Amount In Words Thirty Thousand
only.

For: **GOPAL GULIA**

Receiver's Sign

E. & O.E.

[Signature]
Signature

Annexure VII.



M/S DELHI WASTE MANAGEMENT N/AJAFGARH PVT. LTD.



(Behar Kal Ke Live)
(A PPP Project between Municipal Corporation of Delhi and DWMMN)
F-27/2, OKHLA INDUSTRIAL AREA, PHASE-2, NEW DELHI - 110020

INVOICE

S. No. : 8334

DATE : 27/02/24

Bill to :

Krishna Greens by Maple Gold

Address :

H-1 Purnagiri Joms, Daska Link Road New Delhi - 110061

Description of Services Provided	Month/Period	Rate/per Month (in Rs.)	Tax (in Rs.)	Total Amount (in Rs.)
for Goodbage Reference id 769867232	Feb	5000		5000

Total Amount in words (in Rs.) Five thousand only

Note: Net Banking/UPICheque should be in favour of - Commissioner, SDMC User Fee (NGZ)
Account Name : Commissioner, SDMC User Fee (NGZ)
Account No. : 39583996675
IFSC Code : SBIN0000631
Bank Name : State Bank of India, Chandani Chowk

Authorized Signatory

Direction No. 76

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-110001

F. No. A-11018/01/ 2021-CAQM/15322-15331 Dated: 29.09.2023

Subject: Directions under Section 12 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 – Review of regulations for use of DG sets in NCR.

WHEREAS, Ministry of Environment, Forest and Climate Change, Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act 2021, has constituted the Commission for Air Quality Management in National Capital Region and Adjoining Areas (hereinafter referred to as the Commission);

WHEREAS, under Section 12 (1) of the Act, the Commission is vested with powers to take all such measures, issue directions, etc., as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

WHEREAS, Section 12 (2) (ix) of the Act empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions;

WHEREAS, Section 12(2)(iv) of the Act empowers the Commission to lay down parameters for discharge of emissions from various sources whatsoever that have implications on the air quality in the region;

Send

WHEREAS, Section 12(2)(v) of the Act also empowers the Commission to impose restrictions and regulate operations or processes that have implications on air quality in the region;

WHEREAS, the Commission has repeatedly taken up the matter relating to air pollution with the State governments of Haryana, Rajasthan, Punjab, Uttar Pradesh and Government of NCT of Delhi and various organizations concerned of the Central and State Governments/ GNCTD and has issued various Directions, Advisories and Orders for effective implementation of measures for abating air pollution in NCR, from time to time;

WHEREAS, the Commission has observed and has been sensitizing all stakeholders that, amongst others, large-scale unregulated use of Diesel Generator (DG) sets is a major contributing factor for deterioration of air quality in the region;

WHEREAS, in wake of generally prevailing adverse air quality in NCR during the winter season, the Commission, through directions No. 54-57 dated 08.02.2022, followed by Direction No. 68 dated 14.09.2022 and its related orders called for regulated use of DG Sets in the NCR, particularly during the periods of restrictions under the GRAP, subject to adopting emission control measures /devices/ systems such as retrofitted Emission control devices (ECDs) and dual fuel mode (gas and diesel), amongst other means of emission control;

WHEREAS, large number of DG sets operating in the region, even during the periods other than restrictions under the GRAP, cause heavy air pollution and are a matter of concern and thus, with a view to regulating the use of DG Sets even for such periods, the Commission issued Direction No. 71 for expeditious conversion of DG Sets to dual fuel mode, in areas where gas infrastructure and supply is available;

WHEREAS, the Commission from time to time reviewed the progress and status in this matter, in line with various directions issued by it;

3and

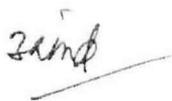
WHEREAS, the Commission revisited / reviewed some provisions of the extant directions on the regulated use of DG sets and issued a revised Direction No. 73 dated 02.06.2023, to be applicable across all sectors in the NCR including Industrial, Commercial, Residential and Office establishments etc., as well as permitting more time to implement the schedule w.e.f. 01.10.2023.

WHEREAS, preparatory actions were initiated by various stakeholders towards emission control from DG sets through retro-fitted ECDs and / or dual fuel systems, a number of representations were still being made to the Commission, including deliberations / meetings with various stakeholders in this context, wherein the following were highlighted:

- i. Issues related to availability of certified RECDs and agencies for all capacity ranges and vintages of DG sets.
- ii. Issues related to availability / delays in PNG infrastructure and supply, purely for DG sets.
- iii. Techno-commercial issues, logistics and time involved for fitment of RECDs / conversion to dual fuel mode.
- iv. Issues related to availability of DG sets to the latest standards as in MoEFCC notification No. GSR 804(E) dated 03.11.2022 (CPCB-IV).
- v. No means for emission control in under 19 kW capacity range of DG sets (neither RECDs nor dual fuel mode are available / suited).
- vi. Issues related to use of DG sets for emergency services.

Owing to the above, a number of stakeholders broadly requested for the following:

- (a) Extension of the deadline of 30.09.2023, as laid down in Direction No. 73, by about 3 months.
- (b) Stipulating a condition of 'OR' instead of 'AND' towards fitment of RECDs and conversion to dual fuel system, for all categories of DG sets above 19kW capacity.
- (c) Permitting DG Sets of >800 kW capacity to be run uninterruptedly for the durations of power supply failure, subject to compliance of



standards as in Direction No. 73 dated 02.06.2023, even during restrictions under GRAP.

- (d) Permitting such DG sets of < 125 kW capacity to be run for emergency services, even during the restrictions under the GRAP, where either certified ECDs are presently not available at all or where gas infrastructure and supply is also not available to enable running them in a dual fuel mode.

NOW, THEREFORE, in due consideration of the contentions and submissions made by various stakeholders, issues in ground level implementation, availability of RECDs / dual fuel systems / new gensets to CPCB -IV standards and various other techno-commercial considerations put forth by them, the Commission, pursuant to a comprehensive review and in supersession of all extant directions / orders / guidelines on the regulations for DG sets, now directs for adoption of the following Schedule for regulated operations of DG sets (only as a backup against regular power supply failures) across all sectors in NCR including Industrial, Commercial, Residential and Office establishments etc.:

S. No.	Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
1.	Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions (Even during periods under GRAP)
2.	Power generating sets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022	None	No restrictions. (Even during periods under GRAP)

Jang

3.	800 kW and above	Any emission control mechanism, strictly subject to compliance of emission standards as indicated below. *	No restrictions (Even during periods under GRAP)
4.	125 kW to less than 800 kW	Dual fuel mode OR Retro-fitted ECDs through certified vendors / agencies	No restrictions (Even during periods under GRAP)
5.	19 kW to less than 125 kW	Dual fuel mode	No restrictions (Even during periods under GRAP) DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in this direction.
6.	Portable DG sets (below 19 kW)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in this direction.

2019

***Standards for stack emissions for 800 kW and above capacity DG sets**

S.No	Parameter	Emission Standards
i.	PM (at 15% O ₂)	50 mg / Nm ³
ii.	NOx (at 15% O ₂)	650 mg / Nm ³
iii.	CO (at 15% O ₂)	100 mg / Nm ³
iv.	Minimum DG Stack height	<p>30 meters OR minimum 6 meters above the height of the building where DG set is installed, whichever is higher.</p> <p>For example, if the building height where such DG set is installed is 20 meters, minimum stack height for DG set should be 30 meters from ground level;</p> <p>While, if the building height itself is 27 meters, the minimum stack height for the DG set should be 33 meters from the ground level.</p>

The regulated schedule for operation of DG sets issued vide Direction No. 73 dated 02.06.2023 comes to effect from 01.10.2023. The revised schedule as above further eases out the means of implementation and addresses practical difficulties and techno-commercial concerns of various stakeholders and thus the revised schedule for regulation of DG sets would be in force in the entire NCR w.e.f. 01.10.2023.

Notwithstanding the revised schedule as above, in the interest of not disrupting emergency services and permitting sufficient time for adopting the stipulated emission control mechanism in such existing DG Sets, the Commission, hereby, as a one-time exception, permits DG Sets for all capacity ranges (which have still not been equipped with emission control devices / systems as per the above noted schedule), to be run only for emergency services in the NCR as listed below, even under periods of restrictions under the GRAP, **only up to 31.12.2023** and strictly subject to adherence to the above noted schedule / measures for emission control thereafter:

- (i) Elevators / Escalators / Travelators etc. in various installations; Commercial entities / residential societies shall, however, ensure that operation of DG sets and supply

and

therefrom is purely limited to operation of elevators / escalators / travelators etc. and not for any other activities of commercial entities / residential societies.

- (ii) Medical Services (Hospital/Nursing Home/Health care facilities) including units involved in manufacturing of life saving medical equipment/devices, drugs and medicines.
- (iii) Railway Services / Railway Stations.
- (iv) Metro Rail Corporation & MRTS Services, including trains and stations.
- (v) Airports and Inter-State Bus Terminals (ISBTs).
- (vi) Sewage Treatment Plants.
- (vii) Water pumping Stations.
- (viii) Projects related to national security, defence & of national importance.
- (ix) Telecommunications and IT/ data services.

It is further reiterated that appropriate emission control mechanism shall be put in place on or before 31.12.2023, in respect of DG sets being used in above listed emergency services, to avoid action under the relevant provisions of laws / rules / regulations / directions etc., thereafter.

NCR State PCBs/ DPCC shall ensure compliance of above noted directions and regularly monitor the field level implementation.

— SA —
(Arvind Nautiyal)
Member- Secretary

To

1. The Chief Secretary, Government of NCT of Delhi
2. The Chief Secretary, Government of Haryana
3. The Chief Secretary, Government of Rajasthan
4. The Chief Secretary, Government of Uttar Pradesh

Copy to:

1. Chairman, DPCC
2. Chairman, HSPCB
3. Chairman, RSPCB
4. Chairman, UPPCB
5. Chairman, CPCB.
6. The Chairperson and all Members, CAQM.

Arvind
(Arvind Nautiyal)
Member- Secretary

Annexure

FORM 'H' : FORM FOR ISSUING FIRE SAFETY CERTIFICATE
[See sub-rule (1) of rule 35]

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
HEADQUARTERS: DELHI FIRE SERVICE, NEW DELHI-110001

No. F6/DFS/MS/FH/2021/SZ/162

Dated: 11/03/2021

FIRE SAFETY CERTIFICATE

Certified that the M/s Krishna Green Farm House located at H-1, Pushpanjali, Dwarka Link Road, New Delhi-110037, comprised of Ground Floor & Open Farm House only owned / occupied by Krishna Green Farm House, has already been issued Fire Safety Certificate vide Letter No. F6/DFS/MS/FH/SZ/2018/227 dated 08/02/2018. The premises / Building was re-inspected by the officer concerned of Fire Service on 27/02/2021 in the presence of Sh. Ashok Kumar Dusad and observed that all the fire prevention and fire safety arrangements provided in the premises found in good working condition and found that building / premises have deemed complied with the fire prevention and fire safety requirements in accordance with rule 33 of the Delhi Fire Service Rules, 2010 and that the building / premises is fit for occupancy class "Assembly" (Group - D) (Farm House) with effect from 11/03/2021 for a period of three years in accordance with Rule 36 unless renewed under Rule 37 or sooner cancelled under Rule 40 and subject to compliance of the conditions under rule 38 of the Delhi Fire Service Rules 2010.

Issued on 11/03/2021 at New Delhi.



(SUNIL CHAUDHARY)
DY. CHIEF FIRE OFFICER (S.Z.)

Copy to :-

1. Authorized Signatory, M/s Krishna Green Farm House located at H-1, Pushpanjali, Dwarka Link Road, New Delhi-110037.
2. The Executive Engineer (Bldg.), SDMC, Najafgarh Zone, Main Zone Building, Dhansa Stand, Najafgarh, New Delhi-110043.

Conditions for the validity of Fire Safety Certificate:

1. All the fire safety arrangement provided their in shall be maintained in good working conditions at all times.
2. Loss of life or property due to non functional fire safety measure shall be at the responsibility of the management.
3. The trained fire fighting staff should be available round the clock.
4. Any deviation with regard to the construction etc shall be verified by the concerned building sanctioning agency.
5. Basements shall be used strictly as per Building-By-Laws.
6. This certificate cannot be treated in any case for regularizations of unauthorized construction.
7. The owner / occupier shall submit a declaration every year in form "K" provided in the first schedule of Delhi Fire Service Rules 2010. The form is available on www.dfs.Delhi.govt.nic.in.



हरियाणा HARYANA

W 831025

किराया नामा

स्टाम्प मुबलिंग 100/-रु

दिनांक 16/11/2023

मैं कि जसवीर मलिक पुत्र स्व श्री चन्द्रसिंह निवासी एच-3 लिंक रोड द्वारिका बिजवासन नई दिल्ली का प्रथम पक्ष हूँ तथा मनीष मुंजाल पुत्र श्री सतीश कुमार मुंजाल निवासी मकान नं0 45 द्वितीय तल माडल टाउन नोर्थ एक्स, माडल टाउन-3, उत्तर पश्चिमी दिल्ली-110009 का द्वितीय पक्ष है। जो कि प्रथम पक्ष फार्म हाउस जिसका नं0 एच 3 लिंक रोड द्वारिका बिजवासन नई दिल्ली का मालिक काबिज है और उक्त फार्म हाउस व इसकी पार्किंग एरिया को किराये पर देने का पूरा हक हासिल है। अतः अब प्रथम पक्ष ने उपरोक्त फार्म हाउस का लॉन रकबा एक एकड को पार्किंग के लिए द्वितीय पक्ष को ग्यारह माह की अवधि यानि दिनांक 16/11/2023 से दिनांक 15/10/2024 के लिए किराये पर दिया है।



ਮਨਦੀ ਮਲਿਕ ਸੇਵਾਸ਼ੀਲਾ

REENA STAMP VENDOR
BAHADURGARH
SR. No. 36602

ਕਿਸ
ਦੀਲੇ ਖੁਸ਼ੀਆਂ ਪ
ਦੀਲੇ ਖੁਸ਼ੀਆਂ
ਦੇਖੋ

ਮਨਦੀ

इस पार्किंग का किराया मुबलिंग 1,75,000/-रूपये एक लाख पिचहत्तर हजार रूपये प्रति माह तय किया गया है । दोनों पक्षों में नीचे लिखी शर्तें तय हुई हैं।

1- यह कि फरीक अब्बल/जमीन मालिक ने फरीक दायम/किरायेदार का कब्जा उक्त लॉन पार्किंग एरिया पर करा दिया है।

2- यह कि फरीक दायम ने उक्त रकबे को डॉमैस्टिक पार्किंग के लिए किराये पर लिया है जिसका किराया मुबलिंग 1,75,000/-रूपये (एक लाख पिचहत्तर हजार रूपये) प्रति माह तय किया गया है।

3- यह कि फरीक अब्बल/जमीन मालिक ने मुबलिंग 3,50,000/-रूपये बतौर सिक्योरिटी व एक माह का एडवांस मुबलिंग 1,75,000/-रूपये किरायेदार से वसूल पा लिया है। सिक्योरिटी राशि कब्जा खाली करते समय सभी प्रकार की नो ड्यूज देने पर वापिस लौटा दिया जायेगा।

3-यह कि उक्त रकबे का किराया फरीक दायम/किरायेदार हर माह सोलह तारीख तक अदा करता रहेगा।

4- यह कि किराया समय पर न देने की सुरत में फरीक अब्बल/पार्किंग मालिक किरायानामा खत्म कर सकता है।

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5-यह कि उक्त किराये पर दिये गये एरिया को खाली करते समय जिस हालत में लिया है उसी हालत में जैसा का तैसा करवाकर वापिस देना होगा।

6- यह कि फरीक दायम/किरायेदार इस जमीन को किसी अन्य को सबलेट नहीं करेगा और न ही इस जमीन में कोई गैर कानूनी कार्य करेगा।

7- यह कि उक्त किराये पर दी हुई जमीन की मलकियत से किरायेदार का कोई ताल्लुक वास्ता नहीं होगा। पार्किंग के काम में किसी प्रकार की लडाई-झगडा, पुलिस केस, इन्कम टैक्स, एम सी डी आदि की जिम्मेदारी किरायेदार की स्वयं की होगी।

7-यह कि उपरोक्त फार्म की पार्किंग के लिए बिजली पानी आदि का बन्दोबस्त किरायेदार अपने खर्च से करेगा व उसके बिल वगैरा स्वयं वहन करेगा।

8- यह कि यदि कोई पक्ष रकबे को खाली करना/करवाना चाहेगा तो उसे कम से कम दो माह पहले लिखित नोटिस देना होगा।

9-यह कि समय अवधि पूरी होने पर रकबा मालिक कब्जा खाली करवा सकता है,अथवा दोनों पक्षों की सहमती से आगे किरायानामा चालू रखा जा सकता है।

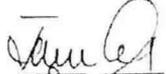
10- यह कि दोनों पक्षों के वारिस भी इस इकरारनामे के पायबन्द रहेंगे।

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अतः यह किरायानामा दोनों पक्षों कि हिदायतों अनुसार तहरीर कर दिया
ताकि प्रमाण रहें और समय पर काम आवे।


फरीक अब्बल

जसवीर मलिक

आधार नं० 2613 7972 4921

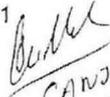


फरीक दायम

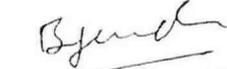
मनीष मुंजाल

आधार नं० 4669 0133 6869

गवाह :- 1


SANJAY GULLAH
9090105105

गवाह :- 2


BISHENDER

ATTESTED


YOGESH DALAL
Advocate
Notary Public, Bahadurgarh
Distt. Jhajjar, Haryana-124507